

IN THE INCOME TAX APPELLATE TRIBUNAL
AMRITSAR BENCH, AMRITSAR.

BEFORE SH. RAVISH SOOD, JUDICIAL MEMBER
AND
DR. M. L. MEENA, ACCOUNTANT MEMBER

I.T.A. No.70, 71, 72 & 73/ASR/2020
(Assessment Years: 2011-12 to 2012-13)

Shri Amrinderjit Singh, Kothi No. 1-A, Akhare Wali Gali, New Garden Colony, Amritsar	Vs.	Income Tax Officer, Ward-3(1), Amritsar
(Appellant)		(Respondent)

Assessee by :	None
Revenue by:	Shri Trilochan Singh PS Khalsa, DR
Date of Hearing	17/12/2021
Date of pronouncement	17/12/2021

O R D E R

PER BENCH

The present appeals filed by the assessee are directed against the respective orders passed by the CIT(A)-1, Amritsar, which in turn arises from the respective orders passed by the Assessing Officer under Sec. 271(1)(c) of the Income-tax Act, 1961, dated 24.05.2019 for assessment years 2011-12 to 2012-13.

2. The assessee appellant had filed a letter dated 15.12.2021 wherein it is stated by him that as he has opted to settle the aforesaid appeals under the Direct Tax Vivad se Vishwas Act, 2020, therefore, liberty may be granted to him to withdraw the aforesaid appeals. Copy of the "Form 5" issued by the Principal CIT-1, Amritsar dated 30.09.2021 had been placed on our record.

3. The ld. D.R did not controvert the aforesaid factual position that was canvassed before us.

4. In view of the above, we dismiss the appeals as withdrawn, subject to a rider that in the unlikely event of the matter not being resolved under the Vivad se

Vishwas scheme the assessee shall have liberty to approach the Tribunal for restoration of his appeals.

5. Resultantly, the appeals are dismissed as withdrawn subject to the observations recorded hereinabove.

Order pronounced in the open court on 17/12/2021.

Sd/-

(DR. M. L. MEENA)
Accountant Member

Sd/-

(RAVISH SOOD)
Judicial Member

Dated: 17/12/2021

A K Keot

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1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

TRUE COPY
BY ORDER